

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

C.P.NO.122/2004 in O.A.NO.34/2003

this the 29th day of June, 2004

Hon'ble Shri Justice V.S. Aggarwal, Chairman  
Hon'ble Shri S.A. Singh, Member (A)

Shri Satnam Singh  
S/o Sh. Harbazan Singh,  
Joint Commissioner, Central Excise, Kolkatta.  
....Petitioner

(By Advocate: Shri S.N. Anand for Shri B.S. Maine)

Versus

1. Smt. Vineeta Rai, I.A.S.,  
Secretary  
Ministry of Finance,  
Govt. of India,  
North Block, New Delhi.
2. Shri A.K. Singh,  
Chairman  
Central Board of Customs & Excise,  
Ministry of Finance,  
New Delhi. ....Respondents.

(By Advocate: Shri Madhav Panikar)

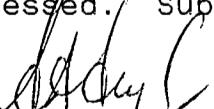
O R D E R (ORAL)

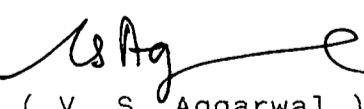
Shri Justice V.S. Aggarwal:

On behalf of respondents, it has been pointed that as permitted by this Tribunal, a copy of the preliminary enquiry report for resumption of the proceedings has been served on the applicant.

2. Qua the other part of the direction of this Tribunal that the applicant is entitled to the consequential benefits, learned counsel, on instructions, states that the consequential benefits due shall be paid to the applicant within six weeks.

3. Keeping in view these facts, the petition is not pressed. Subject to aforesaid, rule is discharged.

  
( S. A. Singh )  
(Member (A))

  
( V. S. Aggarwal )  
Chairman

/kdr/